

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3115
ANSWERED ON:15.03.2011
VIOLATION OF LEASE RULES
Choudhury Shri Abu Hasem Khan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints regarding misuse of common space of cooperative housing societies in Delhi by leasing out the same to commercial organizations, in utter violation of lease rules of the Delhi Development Authority (DDA) ;
- (b) if so, the action taken/likely to be taken against such erring cooperative housing societies in Delhi;
- (c) whether the DDA undertakes any survey to find out the number of housing societies which have violated such rules; and
- (d) if so, the details thereof and the action taken thereon so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a) to (d) : The information is being collected and will be laid on the Table of the Sabha.